

Explanation II.—For the purposes of this rule, an officer shall be deemed to be the owner of a house if he is in possession thereof under an agreement of sale although the title has not been conveyed to him."

(No. 3/13/63-Acc. I.)

SHITAL PRASAD,

Under Secy, to the Govt, of India.

RAID ON SPURIOUS MEDICINE MANUFACTURING FACTORIES

81. SHRI A. D. MANI: Will the Minister of HEALTH be pleased to state:

(a) whether it is a fact that a raid was carried out on September 29, 1964 in New Delhi on certain factories in Model Town which were manufacturing 'Spurious' medicines; and

(b) if so, what are the details of the raid and what articles were seized by the Police in these raids?

THE MINISTER OF HEALTH (DR. SUSHILA NAYAR): (a) Yes. A raid was carried out on September 28, 1964 at one factory in Model Town, Delhi.

(b) A statement giving the details of the raid and articles seized is enclosed.

STATEMENT

On receipt of complaints the premises of 'Medicai Traders' situated at C 7/2, Model Town, Delhi were raided by four Drugs Inspectors on the 28th September, 1964 under police protection obtained from Kingsway Camp Police Station. One Shri Ved Prakash Mohindru and three girls were present in the premises. It was found that Shri Ved Prakash Mohindru along with Shri Raj Kumar Behl and

Shri Harbhajan Lal Nayyar were running the concern under the name and style of Medical Traders at the above mentioned premises. During this raid the following articles were seized: —

1. One working bench.
2. White powder in a polythene bag.
3. Empty gelatine capsules.
4. Capsules filled with white powder.
5. Wooden plates with capsules in the holes, kept in cupboard under lighted lamps for drying.
6. One searing machine for sealing capsules fitted with a brush and a spoon containing grey material.
7. Bowls containing grey sealing material and brushes.
8. Capsules filled with white material and sealed with grey bands.
9. Polythene bags containing filled and sealed capsules but without labels.
10. Polythene bags containing white powder **with grey band** capsules labelled as Chloramphenicol Capsules USP Batch No. 360564 of M/s Gurco Pharma Private Ltd. New Delhi.
11. One card board box containing polythene bags filled with capsules and labelled as 'Chloramphenicol capsules USP Batch No. 360564 of M/s Gurco Pharma Private Ltd., New Delhi. **A similar label was past-on the box.**
12. One heater.
13. Bowls containing grey sealing material and brushes.

14. Empty card board boxes, empty , polythene bags, gelatine capsules and j colours for preparing grey sealing | material and a packet of Titanium j Dioxide.

15. Wooden plates for drying of ! capsules after sealing.

16. Labels with the following parti culars:—

- (a) Chloramphenicol capsules USP Batch Nos. 3310264 and 360564 of M/s Gurco Pharma Private Ltd., New Delhi.
- (b) Chloramphenicol capsules U.S.P. manufactured by Drug Deal Corporation.
- (c) Chloramphenicol capsules U.S.P. of M/s Acichem Laboratories, Bombay-16.

17. Six rubber stamps. Out of these two were regarding the firm M/s Medical Traders. One stamp of the word "GREY"; one stamp of the figure "00203640", one stamp of the words "May 64" and one stamp of the words "March 64".

18. The stock of the following drugs: —

- (a) "Digeplex", Elixir Vit. B Complex, Inj. Vitamin B, Vitamin B Complex tablets and Iron tablets with Vit. B1 all bearing the label of M/s Rallis India Ltd., T.C.F. Division, Bombay.
- (b) Vitosules, Vitoplex Liquid, and Diphenhydramine Hydrochloride capsules purporting to be manufactured by M/s Associated Pharma, New Delhi.
- (c) Locula Batch No. 81.

Eight samples consisting of (1) Digeplex (2) Vit. B. Complex (3) Vitoplex (4) Vitosules (5) Diphenhydramine Hydrochloride capsules (6) White powder (7) Capsules filled with white material and sealed with grey band and (8) Chloramphenicol cap-

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sules U.S.P. Batch No. 360564 were taken for test and analysis. The remaining stock of drugs and other things mentioned above were seized under Section 22 of the Drugs and Cosmetics Act, 1940.

Besides the above, the following documents were found and taken into possession: —

1. One Ledger Book of the firm showing capital account, Expenditure Account of the firm, the names and addresses of the workers with their attendance and account of their wages.
2. One invoice and correspondence regarding purchase of empty capsules from M/s Associated Capsules Bombay.
3. One bill of a local press regarding printing of labels.

The seizure of the stock of drugs, articles, machinery and documents was reported to the Sub Divisional Magistrate Delhi and his orders taken as to the custody thereof under Section 23(5) (b) and 23(6) of Drugs and Cosmetics Act, 1940.

Only Shri Ved Prakash Mohindru was arrested by the Police and has been sent to the Judicial custody by the Sub Divisional Magistrate and a case was registered under Section 27 of the Drugs and Cosmetics Act, 1940 against Shri Ved Prakash Mohindru, Shri Raj Kumar Behl and Shri Har-bhajan Lal Nayyar for manufacturing for sale and stocking for sale drugs without licence and which are mis-branded.

THEFT OF DRUGS AND MEDICINES IN GOVERNMENT HOSPITALS

82. SHRI A. D. MANI: Will the Minister of HEALTH be pleased to state whether Government have received complaints about the theft of drugs, medicines and costly equipment from Government hospitals in the